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THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH) KOHIMA BENCH

Case No.: PIL 12/2021

1:RANGRO HERIE AND ANR S/O PETSUI HERIE, WARD NO.4, NDINING WARD, PEREN DISTRICT, NAGALAND

2: KIKRUKHONUO PFUKHA

D/O LHOUKUO PFUKHA R/O UPPER MIDLAND KOHIMA SADAR KOHIMA NAGALAN

VERSUS

1:THE STATE OF NAGALAND AND 5 ORS REPRESENTED BY THE PRINCIPAL SECRETARY, GOVT. OF NAGALAND, DEPARTMENT OF HEALTH AND FAMILY WELFARE, NAGALAND CIVIL SECRETARIAT, KOHIMA

2:THE STATE MISSION DIRECTOR
STATE HEALTH SOCIETY
NATIONAL RURAL HEALTH MISSION
DIRECTORATE OF HEALTH AND FAMILY WELFARE
RUZIEZOU
KOHIMA
NAGALAND

3:NAGALAND STATE AIDS CONTROL SOCIETY(NSACS)
DIRECTORATE OF HEALTH AND FAMILY WELFARE
RUZIEZOU
KOHIMA
NAGALAND

4:NAGALAND STATE BLOOD TRANSFUSION CENTRE KOHIMA

NAGALAND

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5:THE NATIONAL BLOOD TRANSFUSION COUNCIL(NBTC)
9TH FLOOR
CHANDERLOK BUILDING 36
JANPATH
NEW DELHI - 110001
INDIA

6:THE UNION OF INDIA
THROUGH THE SECRETARY
MINISTRY OF HEALTH AND FAMILY WELFARE
GOVT. OF INDIA
NIRMAN BHAWAN
NEAR UDYOG BHAWAN METRO STATION MAULANA AZAD ROAD
NEW DELHI
DELHI - 11001

Advocate for the Petitioner : NEITEO KOZA

Advocate for the Respondent: GOVT ADV NL

BEFORE HON'BLE MR. JUSTICE SONGKHUPCHUNG SERTO HON'BLE MR. JUSTICE S. HUKATO SWU

ORDER

Date: 15-09-2021 (S. Serto, J)

Heard Mr. Kiyeke V. Achumi, learned counsel for the petitioners.

This is a PIL praying for implementation of the National Blood Policy and the guidelines issued by the Ministry of Health & Family Welfare in the district of Peren, Longleng, Kiphire and Noklak.

Issue notice to the respondents returnable within 4(four) weeks.

Mr. V. Zhimomi, learned Government Advocate accepts notice on behalf of the respondent No.1.

As for the other respondents, the petitioners shall take steps within 2 days so that notice may be sent through registered post with AD card attached.

List this matter again after **4(four) weeks**.

Sd/-JUDGE Sd/-

Comparing Assistant